CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 462/TT/2026

Date: 18.11.2026

To,

Shri Zafrul Hasan,
Sr. General Manager (Commercial/RC),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: **Determination of transmission tariff for 2024-29 tariff block for 1500 MVA, 765/400 kV, ICT-4 along with associated bays at Bhiwani S/S under "Augmentation of 765/400 kV, 1500 MVA transformer (4th) at Bhiwani S/S {De-linked from Transmission System for evacuation of Power from RE parks in Leh (5 GW Leh-Kaithal Transmission Corridor)}" in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.**

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 03.12.2026:

i. Submit the details of the work for ACE claimed for Asset-1 during FY 2026-27 and FY 2027-28 under Regulation 24(1)(a) and 24(1)(b).

ii. Submit the calculation of statement of IDC discharge for Asset-1 in linked excel. Further, wherever the Floating has been mentioned in the IDC Sheet for loans with floating rate of interest, Petitioner to mention exact rate of interest considered as per Loan Compendium against such loans and provide the linked excel with computation of applicable rate of interest in case of such loans with 'floating rate' for all the assets.

iii. The estimated completion cost of Rs. 14955.49 Lakh exceeds the FR cost of Rs. 14109.00 Lakh. Submit the RCE, if approved, or its present status.

iv. For Asset-1, submit the detailed factor wise reasons of Time overrun with supporting documents for each specific reason of delay. Also details of as to how the specific reason for the delay affected activities as per Implementation schedule substantiating it with appropriate documents. Further, the Petitioner to submit the details of Time Overrun in the following format to establish the delay from SCOD to actual COD:

From	To	Period of Delay (in Days)	Overlapping Period (in Days)	Net Delay excluding Overlapping Period (in Days)	Activity	Detailed Reasons and Justifications of Delay

v. Petitioner has claimed that there is no delay as per the implementation timeline approved in the 40th NCT meeting and the CEA OM dated 12.06.2026. Petitioner to clarify how these timelines apply to the instant scheme, approved in the 15th NCT meeting held on 25.08.2023, when the 40th NCT approved them for future transmission schemes.

vi. Submit the correspondence with M/s Aditya Birla Insulators on the delayed supply of insulators (delivered on 29.12.2025 against the scheduled delivery of 25.03.2025). Also explain the delay from their delivery to charging of the asset on 31.03.2026.

vii. Submit the details of LD recovered during the commissioning of the project and its adjustment made. Also, for ACE claimed during FY 2024-29, submit the details of Gross Value of ACE and net value of ACE after adjustment of LD and any other deductions.

viii. Provide the following information for Asset-1:

a. Form 5, Element-wise break-up of the asset, as the Form 5 submitted (Page 130 to 132 of the Petition PDF file) bears the name of another asset.
b. Form 9-C excel sheet for consolidation of loans from each source. Please ensure correct Form 9-C excel sheet for each asset are uploaded on E-Filing Portal. Also, the 9C needs to be a formula linked computation sheet not the excel sheet containing the hard coded numbers downloaded from ERP Software.
c. Form 12, Details of time over run.
d. Form 12-B, Calculation of IDC and Financing Charges.

2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Law)